## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3621 ANSWERED ON:15.12.2011 LAND BANKS Panda Shri Baijayant;Ponnam Shri Prabhakar;Siricilla Shri Rajaiah

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to set up Land Banks or Para Legal Assistance Centres in all theNaxal affected districts of the country;

(b) if so, the details of the functions to be performed by these Banks/Centres;

(c) whether these Centres/Banks would document all cases of land alienation and work for restoration of lands to their rightful owners; and

(d) if so, the details thereof?

## Answer

## MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (d): The suggestion for setting up of Para Legal centres in the Naxal Affected districts of the country is under consideration of the Government. These Para Legal Assistance Centres may work in re- solving the land disputes in a focussed manner. Further, with a view to look into the unfinished task in Land Reforms, a 'Committee on State Agrarian Relations and the Unfinished Task in Land Reforms' was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 9.1.2008. The terms of reference of the Committee, inter-alia, include to examine the issues relating to alienation of tribal lands including traditional rights of forest- dependant tribals, land use aspects etc. The Committee has submitted its report, and has made recommendations on Land Bank and various aspects of Land Reforms. The report of the Committee have been examined by an appropriate Committee of Secretaries (CoS) and the recommendations on the said report has been submitted to the Prime Minister's Office for consideration of the 'National Council for Land Reforms'.